

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 2316/90

New Delhi this the 2nd day of February, 1995

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

M. K. Sharma S/O S. R. Sharma,
R/O 85, Chirag Delhi,
New Delhi. Working as
Assistant Director of
Estates (Lit.),
Directorate of Estates,
Nirman Bhawan, New Delhi.

... Applicant

(None present)

Versus

1. Union Public Service Commission
through its Secretary,
Dholpur House,
New Delhi.

2. Union of India through
Secretary, Ministry of
Law and Justice, Department
of Legal Affairs,
Shastri Bhawan,
New Delhi.

... Respondents

(By Sr. Standing Counsel Shri N. S. Mehta)

ORDER (ORAL)

Shri Justice S. C. Mathur -

The case has been taken up in revision of the first ten cases listed for regular hearing but no one has appeared for the applicant. In fact, the applicant has not appeared on several earlier occasions also. On behalf of the respondents, Shri N. S. Mehta is present. We accordingly proceed to decide the case on merit.

2. The Union Public Service Commission (for short the Commission) was proceeding to make selection for the post of Assistant Legal Adviser. In response

to the advertisement, the applicant also preferred application for the said post. The Commission prepared a short list in which the applicant's name did not figure. The applicant was aggrieved by this short listing resorted to by the Commission. He accordingly approached the Tribunal through the instant application. On 9.11.1990, the Tribunal passed an interim order in favour of the applicant directing the respondents to allow the applicant to appear at the interview to be held from 12.11.1990 provisionally. Learned counsel for the respondents has stated that in compliance with the interim order of the Tribunal, the applicant appeared before the Commission and he was interviewed but the Commission did not find him suitable for appointment to the post in question. In view of this position, it is not necessary to go into the legality of the procedure of short listing adopted by the Commission.

3. In view of the above, the application is dismissed but without any order as to costs.

P. J. *[Signature]*

(P. T. Thiruvenkadam)
Member (A)

[Signature]
(S. C. Mathur)
Chairman

/as/